

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(IB)/4(AHM)2021

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.03.2021**

Name of the Company: Lease Plan India Pvt Ltd
V/s
Shiva Industrial Security Agency
(Gujarat)Ltd
Section 9 of the Insolvency and Bankruptcy Code,
2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

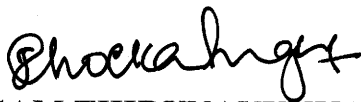
ORDER

(through video conferencing/physical)

Mr. Paritosh Budhiraja, Advocate appeared on behalf of Petitioner. Mr. Kanchan Yadav, Advocate appeared on behalf of Respondent.

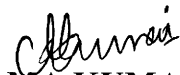
On the request of the Petitioner, the matter is adjourned as the reply is received yesterday only.

List the matter on 26.04.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 15th day of March, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**